

**DISTRICT & SESSIONS COURT,  
OFFICE OF THE DISTRICT & SESSIONS COURT, DIU -362520**

**No. JUD/CJSD-CJM/DIU/Accts/2021-22/491 Dated: - 29/06/2021**

**LIMITED TENDER NOTICE**

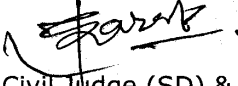
The Civil Judge (Sr.Dn.) & Chief Judicial Magistrate, Diu hereby invites sealed Limited Tender on behalf of the president of India for the firms for Supply of **Technical Person preferably Graduate, Post-Graduate in Computer Education, know Linux Ubuntu software application , Server application, and having good knowledge of computer, software, Hardware's and knowing English language** on out sourcing for the Office of the District and Sessions Court Diu, The configuration of the said outsourcing of **Technical person** is mentioned in the separate from with following terms and conditions.

Copy of tender form can be availed from the office of the District and Sessions Court Diu during office working hrs. On payment of Rs. 500/- ( Non-refundable )

**Terms and Conditions:-**

1. The limited Tender shall be submitted in a sealed envelope subscribed as Limited Tender for "Supply of **Technical Person on Outsourcing**" for District and Sessions Court Diu.
2. The rate should be quoted inclusive of all taxes.
3. The rate quoted should be as per rules of supply of Outsourcing of Technical Person only.
4. That every tender shall be submitting with the Earnest Money Deposit of Rs. 10,000/- in the form of FDR/DD/Cheque of the scheduled Bank shall have valid period of one year from the date of receipt of the tender.
5. The rate quoted will remain valid and operative for a period of 12 month from the date of opening the tender.
6. The rate shall be quoted in the proforma given in part A of the Tender form. The tenderer should sign & affix his seal at every places desire in tender form.
7. The Supply of Technical Person shall be for a period of 12 months. The person supply for the work of **Technical Person** shall be of good character and hard working person confirming to the specification, otherwise shall have to replaced or rejected. The decision of the undersigned shall be final and binding upon the supplier (s).
8. The Tender i.e. the tender form completed in all respect should reach in to the office of the Civil Judge (S.D) & Chief Judicial Magistrate, Diu on or before 03 / 07 /2021 upto 3:00 P.M. if possible in presence of available tenderer?
9. The successfully tenderer shall have to supply the person for the work of **Technical Person** within a period 07 days or earlier form the date of receipt of the supply order.
10. No advance payment will be made to the success tenderer.
11. The tender can be view and available on the office website i.e. [www.districts.ecourts.gov.in/diu](http://www.districts.ecourts.gov.in/diu)

12. The right to accept or reject all or any part of Tender without assigning any reason thereof is reserved by the undersigned.
13. A bill should be submitted in duplicate and should invariably mention the number and date of supply order with affixing Rs.1/- revenue stamp.

  
Civil Judge (SD) &  
C. J. M., Diu.  
D.D.O.

TO,

1. The DSA District Court, Diu, with request to flash this notice on website.
2. The Notice Board of District & Sessions Court, Diu... for wide publicity.